

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3498

ANSWERED ON:24.08.2011

CORRUPTION IN JUDICIARY

Baske Shri Pulin Bihar;Pratap Narayanrao Shri Sonawane

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Prime Minister interacting with editors of the electronic media has expressed concern for corruption in judiciary, executive, legislature or in other walks of life;
- (b) if so, the details of measures taken by the Government to eradicate/combat corruption;
- (c) the details of complaints received from Members of Parliament concerning corruption in Government purchases; and
- (d) the details of the action taken on each complaint/letter of Members of Parliament and the number of complaints lying pending with the Government for action/reply?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Yes Madam.

(b): Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include:-

(i) Issue of Whistle Blowers Resolution, 2004;

(ii) Enactment of Right to Information Act, 2005;

(iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;

(iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

(v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;

(vi) Introduction of e-Governance and simplification of procedures and systems;

(vii) Issue of Citizen Charters.

(viii) Constitution of a Group of Ministers to consider measures that can be taken by the Government to tackle corruption.

(ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.

(x) Ratification of United Nations Convention Against Corruption (UNCAC).

(xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.

(xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.

(xiii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain.

(c) & (d): As per extant guidelines laid down in the Central Secretariat Manual of Office Procedure, communications from the Members of Parliament are required to be attended to promptly and acknowledged within 15 days followed by a reply within the next 15 days by the concerned Ministries/Departments. However, the details of complaints received from Members of Parliament concerning corruption in Government purchases are not centrally maintained.

